

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 126
IA/425(AHM)2021
in
CP(IB) 379 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Octopus Papers Ltd

.....Applicant

.....Respondent

Order delivered on 17.08.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant :
For the IRP/RP :
For the Respondent :

ORDER

Learned Counsel Mr. Jaimin Dave appeared for Resolution Professional. Learned Counsel Mr. Harmish Shah appeared for Respondent no.1,2 & 4. Learned PCS Mr. Dhiren Dave appeared for Respondent no.6.

Learned Counsels and PCS for Respondents undertake to file vakalatnama and affidavit in reply. It is to be filed within two weeks. We direct Resolution Professional to serve notice to the un-served Respondents and file affidavit within two weeks. We direct parties to upload their respective pleadings / documents on E-Portal within **Seven (7) days**, if already not uploaded.

List the matter for further consideration on 26.10.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Prakash

(MADAN B GOSAVI)
MEMBER (JUDICIAL)